

**Bill No. XXVIII of 2011**

THE SPECIAL FINANCIAL ASSISTANCE TO THE STATE OF  
UTTAR PRADESH BILL, 2011

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BILL

*to provide for special financial assistance to the State of Uttar Pradesh for the purpose of promoting the welfare of Scheduled Castes, Scheduled Tribes and Other Backward sections of people and for the development, exploitation and proper utilization of its resources.*

BE it enacted by Parliament in the Sixty-second Year of the Republic of India as follows:—

1. (1) This Act may be called the Special Financial Assistance to the State of Uttar Pradesh Act, 2011.

Short title and commencement.

5 (2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

10 **2. There shall be paid such sums of moneys out of the Consolidated Fund of India, every year, as Parliament may by due appropriation provide, as special financial assistance to the State of Uttar Pradesh to meet the costs of such schemes of development, as may be undertaken by the State with the approval of the Government of India for the purpose of promoting the welfare of Scheduled Castes, Scheduled Tribes and Other Backward Sections of people and for the development, proper utilization and exploitation of the resources in the State.**

Special Financial assistance to the State of Uttar Pradesh.

15 3. The provisions of this Act shall be in addition to and not in derogation of any other law made by Parliament or for the time being in force.

Act not in derogation of other laws.

## STATEMENT OF OBJECTS AND REASONS

The State of Uttar Pradesh is the most populous State in the country. Geographically, it is the second largest State in the country. The State of Uttar Pradesh is socially, educationally, industrially and economically backward in terms of the capital and resources. Although, the State Government is making efforts in addressing the problem of poverty, hunger, unemployment and illiteracy from their own resources but due to the scarce resources of the State, the holistic development of the State especially the Bundelkhand region, Chitrakoot, Banda and Poorvanchal regions, etc. could not be achieved. These problems can only be overcome by the joint efforts of the State Government, Central Government and the people of the region. Measures for proper utilization of resources, welfare of weaker sections in the region and initiating new development schemes are also required to be undertaken in an expeditious and time-bound manner.

The present State Government is doing its level best to bring progress and prosperity in the Bundelkhand, eastern and other parts of the State through various poverty alleviation schemes and welfare measures but all this will require Central assistance. It is, therefore, necessary that the Central Government should provide special financial assistance to the State of Uttar Pradesh for its all-round development including the welfare of weaker sections and for the development and exploitation of its vast natural resources. Such a step of providing financial assistance to this State would go a long way in building this nation more and stronger.

Hence, this Bill.

NARENDRA KUMAR KASHYAP

## FINANCIAL MEMORANDUM

Clause 2 of the Bill provides that there shall be paid such sums of moneys out of the Consolidated Fund of India, every year, as Parliament may be due appropriation provide, as special financial assistance to the State of Uttar Pradesh to meet the costs of such schemes of development, as may be undertaken by the State with the approval of the Government of India. The Bill, therefore, on enactment, will involve expenditure out of the Consolidated Fund of India for providing special financial assistance to the State of Uttar Pradesh. As the sums of moneys which will be given to the State of Uttar Pradesh as special financial assistance by appropriation by law made by Parliament will be known only after the welfare schemes to be implemented by the State Government with the approval of Government of India are identified, it is therefore not possible to give the estimates of recurring expenditure, which would be involved out of the Consolidated Fund of India at this stage.

No non-recurring expenditure is likely to be incurred from the Consolidated Fund of India.

RAJYA SABHA

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to provide for special financial assistance to the State of Uttar Pradesh for the purpose of promoting the welfare of Schedule Castes, Scheduled Tribes and Other Backward sections of people and for the development, exploitation and proper utilization of its resources.

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*(Shri Narendra Kumar Kashyap, M. P.)*